

MR. DEPUTY-SPEAKER: The Speaker told you yesterday, he will consider it.

(Interruptions)

SHRI CHIRANJI LAL SHARMA (Karnal): Here is a letter sent by Registered Post AD from DDA, Delhi to me in September. It is lying scattered. I live in Balwantraj Mehta Lane. It was picked up by Mr. Rahul Srivastav, a press representative and handed over to me. It is a registered letter. Just imagine a registered, official letter addressed to an M.P. not received for three months!

MR. DEPUTY SPEAKER: I told you to give it in writing. I will pass it on to the Minister and find out the facts.

SHRI SOMNATH RATH (Aska): Today many flights have been cancelled without notice. It is causing great inconvenience to the passengers. Please ask the Minister to make a statement.

SHRI DINESH GOSWAMI (Guwahati): All flights have been cancelled...

MR. DEPUTY SPEAKER: You give it in writing. I will pass it on to the Minister and find out the facts. I will convey the members' concern to the Minister.

SHRI G.G. SWELL (Shillong): There must be a discussion on the Indian Airlines and Air India in this House. (Interruptions)

MR. DEPUTY SPEAKER: Your concern, I will pass on to the Minister and find out the facts.

12.16 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Sixty-Second Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I beg to move:-

"That this House do agree with the Sixty-second Report of the Business Advisory Committee presented to the House on the 21st November, 1988."

MR. DEPUTY SPEAKER: Mr. Banatwalla: Are you moving your amendment?

SHRI G.M. BANATWALLA: Yes. I am moving my amendment.

I beg to move:

"That for the original motion, *substitute*—

"The Report be referred back to the Committee to provide time for discussion during this week on communal situation and violence in several parts of the country, particularly in Muzaffarnagar, Khatoli and Aligarh in U.P."

You will remember that on the very first day, I had given notice for an adjournment motion on this particular subject. The Hon. Speaker at that particular time was pleased to tell us that the subject on communal disturbance and violence will be taken up for discussion. We had insisted that it shall be taken up on the very first day of the Session. Assurance was given that it will be taken up. But now nearly 50% of this Session is over. 50% of

[Sh. G.M. Banatwalla]
the days allotted for this particular Session exhausted and still there is no sign and no indication whatsoever as to when this House will take up this very sensitive question. The situation is explosive and it is agonising to find that our Business Advisory Committee totally ignored the feelings and sentiments expressed in this House. I very strongly plead that in view of the seriousness, sensitiveness and explosive nature of the situation, the earliest date should be allotted for the discussion of the communal situation and communal violence. We have to see that proper communal harmony and amity is restored and established.

I, therefore, urge upon the Government and this House to accept this particular amendment to the Report of the Business Advisory Committee and provide time in this week itself for a discussion on communal situation and violence in several parts of the country.

SHRIMATI SHEILA[†] DIKSHIT: The sense of the House is that we may consider what Shri G.M. Banatwalla has said in the next meeting of the Business Advisory Committee. The situation is not that explosive.

SHRI G.M. BANATWALLA: 50% of the Session is over and we are merely living on assurances.

SHRIMATI SHEILA DIKSHIT: 50% is still there.

MR. DEPUTY SPEAKER: Are you withdrawing your amendment?

SHRI G.M. BANATWALLA: No.

MR. DEPUTY SPEAKER: Now I shall put the amendment moved by Shri G.M. Banatwalla to the vote of the House.

The question is:

"The Report be referred back to the Committee to provide time for discussion during this week on communal situation and violence in several parts of the country particularly in Muzaffarnagar, Khatoli and Aligarh in U.P."

The motion was negatived

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Sixty-second Report of the Business Advisory Committee presented to the House on the 21st November, 1988."

The motion was adopted

12.20 hrs.

MATTERS UNDER RULE 377

[English]

(i) **Need to complete the hydel power Project, Indravati on 6 time**

SHRI JAGANNATH PATTHNAIK (Kalahandi): Sir, power is one of the basic infrastructures for development. The Hydel Power Project of Indravati in the State of Orissa, construction work of which has been taken up by the National Power Construction Corporation, is not progressing satisfactorily. This is causing apprehension that it may not be commissioned on time. A high-level monitoring is essential to see that it is completed in time.

(ii) **Need to retain Central Plantation Crop Research Institute, Hirchalli, Tumkur with I.C.A.R. itself**

SHRI G.S. BASAVARAJU (Tumkur): Sir, the Central Plantation Crop Research Institute, Hirchalli, Tumkur was established